

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.240/MP/2024 along with IA No. 56/2024

Subject : Petition under Section 79(1) (c) (f) of the Electricity Act, 2003 and seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350 MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300 MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023.

Petitioner : Avaada Energy Private Limited (AEPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **18.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, AEPL
Shri Jai Dhanani, Advocate, AEPL
Shri Kunal Veer Chopra, Advocate, AEPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Ms. Shree Dwivedi, Advocate, CTUIL
Shri Anik Majumder, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL
Shri Basava Prabhu Patil, Sr. Advocate, GICWPL
Shri Vishrov Mukerjee, Advocate, GICWPL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Petitioner had already concluded the opening arguments during the previous hearings and that the Respondents are to commence their submissions.

2. The learned counsel for the Respondent, CTUIL, while expressing his readiness to advance his arguments in reply, submitted that since this Petition was filed in the year 2024 and more than two years have elapsed, the Petitioner may be asked to indicate steps taken towards development of its Project, and to clarify whether it remains interested in the margin at the concerned substations; otherwise, the issues raised in the case may be rendered an academic exercise.

3. In response, the learned counsel for the Petitioner sought liberty to obtain necessary instructions in this regard.
4. The learned senior counsel for Respondent No.4, GICWPL, submitted that the Respondent has already acquired 100% of the land required for its Project.
5. Considering the above, the Commission adjourned the matter and permitted the learned counsel for the Petitioner to seek necessary instructions as noted above.
6. The Petition will be listed for hearing on **5.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)